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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.191/2004

New Delhi this the 28th day of April, 2004

Hon'ble Shri S.K.Naik, Member (A)

Shri N.L.Sapra
S/O late Shri Moti Ram,
R/O Flat No.18, Maya Apartment,
Near F Block, Vikas Puri,
New Delhi.

..Applicant

(By Advocate Shri A.K.Bhagat proxy
for Shri U.Srivastava)

VERSUS

Union of India Through :

1. The Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
2. The Director of Printing,
Directorate of Printing,
Nirman Bhawan, New Delhi.
3. The Pay and Accounts Officer (PTG),
M/O Urban Development,
13/3, Jam Nagar House, New Delhi.
4. The Manager,
Govt.of India Press
Ring Road, Maya Puri,
New Delhi.

..Respondents

(By Advocate Shri R.N.Singh)

O R D E R (ORAL)

Learned counsel for the respondents states that the grievance of the applicant has since been fully redressed and reply to this effect has been filed in the registry vide Dy.No.3976 on 28.4.2004. Counsel for the applicant, however, states that statement indicating due and drawn statement confirming release of the amount has, however, not been given to him. Counsel for the respondents, while giving the statement, on instructions from the Departmental representative has

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stated that sum of Rs. 1000/- has been withheld for want of 'no dues certificate' from the applicant which he states will be released when the applicant submits 'no dues certificate'. Further it has also been stated that a sum of Rs. 956/- on account of leave encashment is being released to the applicant today. Even though the client of learned counsel for the applicant is not found to be fully satisfied, I find that the grievance advanced in the OA stands admitted ^{and remedied} by the respondents. Under the circumstances, the present OA has now become infrucuous and is accordingly disposed of.

S.K.Naik
(S.K.Naik)
Member (A)

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